## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

0A.211/86OA.498/86

#### Date of Decision:13.11.92

## (a) 0A.211/86

Shri lakshmi Narayana and Others Applicants

Versus

Union of India through Secretary, Ministry of Defence

Respondents

# (b) 0A.498/86

Shri S.N. Sen Gupta

Applicant

Versus

Union of India through Secretary, Ministry of Defence

Respondents

Ms. Urmila Sirur

Counsel for the applicants in

both the OAs.

Shri P.H.Ramchandani

Counsel for the respondents in both the OAs.

#### CORAM

THE HON'BLE VICE CHAIRMAN SHRI P.K. KARTHA. THE HON'BIE MEMBER SHRI B.N. DHOUNDIYAI.

- Whether Reporters of local papers may be 1. allowed to see the Judgement?
- To be referred to the Reporter, or not?  $\mathcal{V}^{2}$ 2.

#### **JUDGEMENT**

(of the Bench delivered by Hon'ble Member Shri B.N. DHOUNDIYAI)

# JUDGEMENT >

(of the Bench delivered by Hon'ble Member Shri B.N. Dhoundiyal)

Shri A.Iakshmi Narayana and 29 others, applicants in OA 211/86 and Shri S.N. Sen Gupta, applicant in OA 498/86, are members of the Military Engineering Service (MES), belonging to the cadres of Stores and Administration. They are aggrieved by the various impugned orders issued from time to time, whereby, the benefits given to other Classissued from time to time, whereby, the benefits given to other Classissued from the MES by application of concordance table for fixation of their pay, has been denied to them.

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- 2. The Military Engineering Service(MES) consists of five different to sittened and reclamate an exchange with an hosber worst and the cadres of civilians, namely:-
- (i) Engineers (ii) Architects (iii) Surveyors (iv) Stores and (section of an instruction. All the senior posts in these 5 cadres are in the revised senior scale of Rs.1100-1600(Group 'A') and the feeder posts are provided under Rules are indicated below:

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FEEDER POST

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- (i) Executive Engineer (i) Assistant Executive Engineer roting asison 10 fRS:1100(6th year or under) -0.76 fRs:700-40-2900-EB-40-1100-50-1300 50-1600(Class-I senior scale) (Class-I Junior Scale) asison allowed the constant of the constant
  - (ii) Assistant Engineer

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- (ii) Surveyor of Works/Technical Assistant Surveyor of Works

  Examiner Rs.1100-(6th year Rs.700-40-900-EB-40-1100-50-1300

  (Isomoreunder) 50-1600 (Class-I source Class-I Junior Scale)

  Senior scale
- (iii) Architects Rs.1100(6th year 40-900-EB-40-1100-50-1300 or under) 50-1600 (Class-I about Class-I Junior Scale)
- lo piso (iv) Senior Administrative Officer— Administrative Officer

  Rs.1100-50-1600(Class-I Grade-I, Rs.840-40-1000-EB-40Senior Scale) 1200 (Class-II)
- .EV. Lel eneled of Sr. Barrack Stores Officer Barrack Stores Officer Rs.1100-50-1600 (Class-I Rs.650-30-740-35-810-EB-35-880 Senior Scale)

5. The applicates nave concended that no distinction has been made in the cifferest cadres of MES in the above 0.M. Unite the Government

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- 3. The promotions to the posts of Executive Engineer, Surveyor Works/
  Technical Engineer and Architects are from the posts of Assistant
  Executive Engineers, Assistant Surveyor of Works and Deputy Architects,
  all of which, are also Class-I posts but are in a junior scale of pay.
  On the other hand, the promotion to the post of Senior Administrative
  Officer and Senior Barrack Stores Officer are made from the posts of
  Administrative Officer Grade-I and Barrack Stores Officer, which are
  both class-II posts. Thus there is no junior scale of class-I post
  in the cadres of Senior Administrative Officers Grade-I and Senior
  Barrack Stores Officers.
- 4. The issue raised in this application is whether the benefit of fixation of pay in accordance with the terms of Ministry of Defence OM dated 12.1.76, issued after considering the recommendations of the Central Pay Commission, are applicable in cases of SAOs and SBSOs, or not? The following services qualified for the benefit of this two and concordance table are specified in annexure-II of the said OM:-

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  - Oct-02-021-02-02-000-02-000 ex respectories Service (Non-Technical)
- Octob account in Military Engineering Service
  - Defence Science Service
    - B. Service which carried an integrated pay scale of Rs:400-450-30-510-EB-700-40-1100-50/2-1250 prior to 1.1.73
    - in which concordance table was not applicable before 1.1.73.
  - - 5. The applicants have contended that no distinction has been made in the different cadres of MES in the above 0.M. While the Government

Surveyor of Works and Architects, the same were denied to Senior Barrack Stores Officers (SBSO's) and Senior Administrative Officers (SAO's), thus creating hostile discrimination. In fact, the Controller of Defence Accounts, Headquarters and Controller of Western Command, Meerut burgave the benefit of concordance table for pay fixation. The benefit was later withdrawn and they took a stand that SBSO's and SAO's of MES do not form an organised service and are thus not eligible to this

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have junior and senior scale, even though, lateral induction takes takes place at the senior level also". Thus according to the respondents, the benefits of concordance table is not applicable in the respondents are made from class-II to class-I posts. There also istnospunion scale class-I posts in the cadres of Senior Administrative parallel Officers grade-I and Senior Barrack Stones Officers Averments have

also been made that these two cadres are really speaking subsidiary viscoutive and and anxilliary to sthe main readres; of Executive Engineers, Surveyors deals be real work affectained Examiners and Architects (1 2261) more

<sup>7.</sup> We have heard the arguments addressed at the Bar and had perused the pleadings put forth by the learned counsel for both the parties

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and the documents on record. As regards the question of these two services being 'Established Services' our attention has been drawn to the judgement of the Hon ble High Court of Delhi in Civil Writ Petition No.176/1979, wherein, this question had been considered in the context of grant of a special pay to these cadres. In that case also, the respondents had decided that the special pay would be admissible to only Technical and Engineering Officers of Organised Central Class-I services on their posting to Headquarters to E-in-C and that the SBSO's and the SAO's being non-Technical officers were not eligible for the special pay. It was held that non-implementation of the report of the IIIIrd Pay Commission as accepted by the Government in case of SBSO's and SAO's would be in breach of provisions contained in Article 14 and 16 of the Constitution of India. The Controller General of Defence Accounts; could not in law, refuse the Special Pay to the SBSO's and SAO's on the ground that they are -91893 Non-Technical Officers: A reference was also made to the observation of the Supreme Court in the case of Purshotam Lal and others Vs. Union of India and Another; AIR 1973 (SC) 1088, wherein, bit was held that the non-implementation of the report of IInd Pay Commission in respect of certain posts would not be sustainable as when the Government accepts The recommendation, it is bound to be implemented, in respect of all to the Government employees. On this basis, the court directed the respondents to give Special Pay to these categories of officers also. sava mordromet distatella decent thee halose motore the continuous solding aven eskes prominer the eight of level adad. Thus economic this eds Another ground taken by the respondents for denying benefits of concordance table to the applicants is that there are no junior scale posts in class I for their cadres. In case of promotee officers, the of the Ministry of Defence, payabase Smentions that Lagr ore sorted quo esent said observed cala The payrof departmental spromotees who are promoted directly from Class II to the senior scale of Class Deshall be fixed first

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in the revised junior scale notionally and thereafter in the senior scale post on the same lines as mentioned above."

Thus the pay of Class-II officers who are appointed to any of the Class-I specified service will be fixed on their actual or notional pay in the revised junior scale, before it is fixed in the senior scale on promotion thereto. The departmental promotees shall, therefore, be allowed their first increment in the senior scale on the date of their promotion falling after their notionally completing sixth stage in the junior revised scale. Those promoted at the sixth stage or at later stages in the revised junior scale shall be given their increments on the anniversary of their date of promotion. In case of SAO's and SBSO's, the pay scale goes to the maximum of Rs.1200/- and some of them may be drawing a pay higher than Rs.1100/- i.e.

9. The respondents have argued that there is no junior scale in case of the services to which the applicants belong and hence this case of the services to which the applicants belong and hence this case of the services to which the applicants belong and hence this case of the services to which the applicants belong and hence this case of the services. This issue has to be examined in provision too, is not applicable. This issue has to be examined in attend to seal to start out of the commendations made by the IIIrd Pay Commission notated to seal to start out at the light of another recommendations made by the IIIrd Pay Commission to that:

2011.13. The respondents have argued that the particle of the particle

on the subsequent promotion to Class-I, some weightage should be each of all exempted at least in those Class-I service, where promotion from the promotion of the promotion of the promotion from the promotion of the promotion accorded at least in those Class-I service, where promotion from the promotion of the

-exell is for all practical purpose, to senior scale of Class-

I, and the extent and the condition governing the weightage table. The second requestions that the property of the second second

ment had intended not to give the general benefit of improvement in emoluments to the particular cadre of officers, who were promoted to class-II to class-I, just on the basis of a technical ground that there were no junior scales in these class-I services. The class-I senior (ANTEL scale in case of all cadres is Rs(1100-1600; The scale of (C)NAMELARO HOLD.

Administrative Officer is from Rs.840-1200 and that of Barrack Stores

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Officer is from Rs.650-1200:

11. In the conspectus of the above facts and circumstances of the case, we are of the view that on promotion to the class-I senior scale, the concordance table which had been made applicable in case of other three categories, should be made applicable to the applicants in this case also, and for this purpose, the junior scale class-I, i.e. Rs.700-1300, can be notionally adopted in their cases also.

We therefore, dispose of the application, with the following orders

- and directions:

  (a) The respondents are directed to treat the petitioner as entitled to the benefit of pay fixation in accordance with the concordance table and as per the directions contained in the Ministry of Defence, OM No.2(18)/75/D(CIV-I) dated 12.1.1976 and fix their pay in accordance with the said table with all consequential benefits including arrears of pay and in case of retired persons, refixation of pension, gratuity, commutation and other benefits. The junior scale of Class-I posts of Executive Engineers will be taken as the basis for notional fixation of pay for giving them the benefit of concordance table for fixing their pay in class-I post.
- (b) Any recoveries made towards alleged over-payments to some of the officers, shall be reimbursed to them after revising their pay on promotion. In case of deceased personnel, all payments due to them shall be paid to their families as per Rules.
- (c) The above orders shall be complied with, expeditiously and preferably, within a period of three months from the date of receipt to be preferably and the latter and the same of this order.

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